

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II**

SPECIAL BENCH(Video Conference)

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 28.07.2021 AT 12:30 PM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/363/2021 in CP(IB) No.6/9/HDB/2020
NAME OF THE COMPANY	Natural Power Asia Pvt Ltd
NAME OF THE PETITIONER(S)	Wellstark Energy Pvt Ltd
NAME OF THE RESPONDENT(S)	Natural Power Asia Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

IA No.363/2021

This application is filed under Section 12A of the IB Code seeking to withdraw CIRP against the Corporate Debtor. RP stated that the matter is amicably settled between the parties and that the Operational Creditor has also issued Form FA and the same is filed along with the Application. In view of the same, the instant Application is allowed and the CIRP against the Corporate Debtor herein i.e., Natural Power Asia Pvt Ltd stands withdrawn and the order of moratorium shall cease to have effect. Accordingly this IA stands disposed of.

-Sdl-

MEMBER TECHNICAL

-Sdl-

MEMBER JUDICIAL